

(c) whether Government propose to remove the restrictions, and if so, when ?

THE MINISTER OF STATE IN THE MINISTER OF FINANCE (SHRI K. R. GANESH) : (a) Restrictions were imposed on the grant of second or subsequent advances for the purchase of motor-cars/scooters by Central Government employees as a measure of economy in the context of heavy expenditure on the refugees from Bangla Desh.

(b) Yes, Sir.

(c) Orders modifying the restrictions have since been issued, a copy of which is placed on the Table of the House (*Placed in Library. See No. L. T. 2592/72*)

Persons arrested in connection with forging of Currency in Delhi

4284. **SHRI PURUSHOTTAM KAKODKAR :**
SHRI AMAR NATH CHAWLA :

Will the Minister of FINANCE be pleased to state :

(a) whether a gang of 'well-to-do' people specialising in currency forging was smashed by the Central District Police in Delhi recently;

(b) if so, whether any arrests have been made; and

(c) the action taken against the persons concerned ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) to (c). On 8.8.1972 Delhi Police arrested 3 persons in connection with passing on a counterfeit Five Rupee Note as genuine note to a shopkeeper in the area of Raja Park. During search, 28 pieces of forged notes were also received from them. A criminal case under Section 489 B/420 IPC was registered at the Punjabi Bagh Police Station. During investigation another person of Rampura, Delhi, who is suspected to be the master-mind behind the gang, has also been arrested. The investigation of the case is under progress.

Increase in foreign equity capital of and amount repatriated by M/s. Pfizer India.

4285. **SHRI K. S. CHAVDA :** will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the initial and present foreign equity capital of M/s. Pfizer India;

(b) how the increase in foreign equity has been achieved by additional investment from abroad or from profits made in India; and

(c) the amount repatriated by M/s. Pfizer, year-wise on account of (i) dividends and (ii) technical knowhow fees since the year it is operating in India ?

THE MINISTER OF LAW AND JUSTICE, AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : (a) to (c) The information is being collected and will be laid on the Table of the House

Investment made by L. I. C. in different industries

4286. **SHRI BANAMALI PATNAIK :** Will the Minister of FINANCE be pleased to state :

(a) the investments made by the Life Insurance Corporation of India in different industries, Housing and Government Companies in Orissa State :

(b) the salient features thereof; and

(c) the profits made from each of the investments ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) and (b). Information regarding the LIC's investments in Orissa on 31.3.72 is given below :-

(i) **Industries :** Investments in industries (which were in the form of debentures, preference shares and ordinary shares of public limited companies and term loans to sugar cooperative) were as under :—